

the close supervision of the All-India Handicrafts Board, which is a Government organisation and in which Government officials are members.

Shri V. P. Nayar: May I know Sir, whether it is a fact that some officials of the Indian Co-operative Union made trips overseas to study the market conditions there?

Shri T. T. Krishnamachari: I think an office bearer of the Union did go abroad in order to assist at an exhibition.

Shri V. P. Nayar: May I know, Sir, whether in the bye-laws or rules of this Union there is any restriction on the amounts to be borrowed from any sources, and if so, whether this rule has been observed by Government in the matter of this loan grant?

Shri T. T. Krishnamachari: I will require notice for this.

Shri N. M. Lingam: May I know, Sir, the number of shareholders of the Union and the characteristics that make it an all-India Union?

Shri T. T. Krishnamachari: My hon. friend goes to the fundamentals. We have given the names of the Directors of the Union. It is a non-profit making body; it is a co-operative body and the hon. Members knows its functions.

FINANCIAL AID TO EDUCATIONAL INSTITUTIONS

*512. **Shri D. C. Sharma:** Will the Minister of Rehabilitation be pleased to state:

(a) which educational institutions disrupted from Pakistan but established now in India are being considered for financial aid; and

(b) what is the amount of aid, if any, given to them?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsale): (a) and (b). A statement showing the required information is placed on the Table of the House. [See Appendix III, annexure No. 13.]

Shri D. C. Sharma: May I know, Sir, what principle has been employed in giving the financial aid and on what basis various amounts are allotted to various institutions?

Shri J. K. Bhonsale: I will read out the several factors which we have laid down.

- (1) The needs of the institution.
- (2) The amount recommended by the State Government.
- (3) The amount of the verified claims.
- (4) The amount of financial assistance already received from the Central or State Government.

(5) Whether the institution is already in existence or recognised by the Education Department of the State Government.

(6) Proportion of the displaced students to the total number of students on the roll.

(7) Proportion of displaced teachers to the total number of teachers on the staff of the institution.

In addition, we have laid down the maximum amount that can be sanctioned. In the case of a college it is one lakh of rupees; in the case of a high school Rs. 50,000; and in the case of a middle school Rs. 15,000.

Shri D. C. Sharma: May I know, Sir, if any more applications for grant are still pending with the Ministry?

Shri J. K. Bhonsale: Yes, Sir, in the case of five institutions.

Shri D. C. Sharma: May I know, Sir, how long it will take the Ministry to decide this?

Shri J. K. Bhonsale: As soon as we get the information from the institution concerned.